

and Industrial Research has got a relationship with the industry by offering its research results in the country and assisting in getting latest technology from abroad;

(b) whether CSIR keeps contacts with the State Governments by offering expert advice and guidance in the task of industrial development of the country; and

(c) the steps proposed to be taken in this direction in future so that the industry can take benefits of research works being carried out in the country and abroad?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. KLAGH): (a) Yes, Sir, CSIR is the primary independent source offering U&D results to the Indian industry. It serves the industry through diverse ways such as contract R&D technology licensing, technical services, consultancy services etc.

CSIR has already forged alliances with various industry organisations in the country or dissemination of information on technology through interactive meetings, conferences and exhibitions.

(b) Yes, Sir, CSIR has contacts with various State Governments through interaction at various levels; State S&T Councils, CSIR laboratories and Polytechnic Transfer Centres (PTCs) set up in collaboration with State Governments.

(c) In 1996/97 a scheme has been introduced where every rupee earned by CSIR on a commercial basis is shared by the Government. DG, CSIR

also a Member of the Technology Development Board set up in 1996.

Amendment to the Urban Land (Ceiling & Regulation) Act, 1976

705. PROF. RAM KAPSE:

SHRI RAJ NATH SINGH:

Will the PRIME MINISTER be pleased to refer to answer to Starred Question 222 given in the Rajya Sabha on the 25th July, 1996 and state:

(a) whether the details of the proposed amendment to the Urban Land (Ceiling and Regulation) Act, 1976 have been worked out, taking into consideration the available infrastructure to meet the housing programmes; and

(b) if so, by when Government propose to introduce the Bill?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS: (DR. U. VENKATESWARLU): (a) and (b) Government of India is considering proposals to amend the Urban Land (Ceiling and Regulation) Act, 1976 in order to make it more workable and effective by shifting its thrust from acquisition to development primarily for housing. The State Government have been requested to give their suggestions regarding amendments to the Act which are still awaited. Amendment proposals will be finalised only thereafter.

Mismanagement and Technical Deficiencies in DDA

706. SHRI SURYABHAN PATIL VAHADANE: Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to the news item published in the Hindi daily Dainik Jagran of 4th August, 1996 (Delhi edition), regarding mismanagement and technical deficiencies in the DDA, causing huge financial losses by awarding huge contract to an inexperienced contractor;

(b) whether it is also a fact that this loss has already been brought to notice by a CAG report; and

(c) if so, what action has been taken by Government against this malpractice in DDA and the erring contractor?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) Yes, Sir.

(b) In paras 56 and 57 of report No. 3 of 1996, the CAG has pointed out the following:

(i) Overpayment of Rs. 24.92 lakhs to contractor towards security advance and cost of materials in respect of construction of 280 Dwelling units of Cat. II and III alongwith 168 scooter garages in pkt. F & G Sarita Vihar, Group-I & II.

(ii) Wasteful expenditure of Rs. 22.11 lakhs in respect of augmentation of water supply of pkt. 5 & 6, Sector-B of Vasant Kunj.

(c) The -DDA has taken action- imposed penalties on the defaulting Officers as follows:—

(1) Reduction by three stages in the present pay scale for two years in respect of an Executive Engineer.

(2) Reduction to the lowest grade for a period of 5 years which will not effect future increment in respect of an Assistant Engineer.

(3) Reduction to the lowest grade for a period of 3 years in respect of two JE's.

(4) Reduction to the lowest grade for a period of two years in respect of an Assistant Engineer.

The erring contractor who executed the work has since been debarred from further tendering in DDA. A FIR was lodged with the police. The contractor

approached Hon'ble High court which has appointed an Arbitrator. The Arbitrator is yet to publish his award. DDA has approached the Hon'ble High Court to intervene in the matter for issue of suitable directions. The matter is subjudice.

मध्य प्रदेश में आई०डी०एस०एम०टी० योजना

707. श्री राघवजी: क्या प्रधान मंत्री यह बताने के कृपा करेंगे कि:

(क) वर्ष 1995 और 1996 के दौरान आई०डी०एस०एम०टी० योजना के अन्तर्गत मध्य प्रदेश की किन-किन नगरपालिकाओं के लिए किताबी-किताबी राशि स्वीकृत की गई;

(ख) गत दो वर्षों के दौरान उक्त योजना के अन्तर्गत किन-किन नगरपालिकाओं को ऋण और सहायता की किताबी-किताबी राशि प्रदान की गई है; और

(ग) 31 अक्टूबर, 1996 को उक्त योजना के अन्तर्गत राज्य सरकार द्वारा भेजे गए कौन-कौन से प्रस्ताव लंबित थे तथा इस संबंध में विलंब के क्या कारण हैं?

शहरी कार्य और रोजगार मंत्रालय में राज्य मंत्री (डा० यू० बेंकटेश्वरलु): (क) और (ख) मध्य प्रदेश सरकार को पिछले दो वर्षों के दौरान आई०डी०एस०एम०टी० स्कीम के तहत 26 नगरपालिकाओं में अनुमोदित परियोजनाओं के कार्यान्वयन के लिए 533 लाख रुपए की केन्द्रीय सहायता स्वीकृत और रिलीज की गई, जिसके वर्षवार तथा नगरवार ब्यौरे विवरण-I में दिए गए हैं। (नीचे देखिए)

(ग) मध्य प्रदेश राज्य की 1995-97 के दौरान आई०डी०एस०एम०टी० की संशोधित योजना के अन्तर्गत शामिल करने के लिए सात कस्बे आर्बिट्र किए गए और 1995-96 के लिए केन्द्रीय अनुदान के रूप में 1.75 करोड़ रुपए का निश्चय किया गया। फरवरी, 1996 तक राज्य सरकार ने विवरण-II (नीचे देखिए) में दी गई सूची के अनुसार 13 कस्बों की परियोजना रिपोर्ट प्रस्तुत की थी जिनमें से प्रथम सात कस्बों को राज्य-स्तरीय अनुमोदन समिति की सिफारिशों के आधार पर 1995-96 के दौरान आई०डी०एस०एम०टी० स्कीम में अन्तर्गत शामिल किया गया था और राज्य सरकार को 1.71 करोड़ रुपए की केन्द्रीय अनुदान रिलीज किया गया